

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 55

MA 1329/2019 IN CP 1306/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.06.2024

NAME OF THE PARTIES: YOGESH PATEL V/s ARZOO.COM INDIA
PVT. LTD & ORS

Sec. 241(1) Sec. 242(4) of Companies Act, 2013

ORDER

1. Adv. Nausher Kohli for the Applicant is present and Adv. Siddhima Kotak for the Respondent is also present.
2. This bench was informed that the forensic auditor M/s Rajesh Shah and Associates earlier appointed by this Bench has recused on account of conflict of interest, accordingly, this Bench may pass appropriate order appointing another person as the forensic auditor to carry out the audit in terms of order dated 01.05.2024. it was further submitted that the auditor be allowed a period of 45 days to complete the exercise and thereafter both the parties be allowed another 15 days time to file their response to the findings of auditor so appointed. It was further submitted that the period

to be covered was stated to be from financial year 2004-2024 and the same may be shortened to a period of 06 years.

3. After consideration of submissions of both parties, we hereby appoint M/s PPSS and Associates LLP Chartered Accountants (Phone No. 9819785075; email ID pratik@ppshandassociates.com; ppshandassociates@gmail.com) to carry out audit in terms of order dated 01.05.2024 as modified vide order dated 11.06.2024 and this order. The period of coverage in the said audit shall be from the April, 2009 to March, 2020 considering the facts earlier forensic audit exercise carried out by the Respondent was from that period. Both the parties shall be at liberty to file their response to the findings of auditor within 15 days time after the receipt of report of auditor.
4. List this matter on 29.08.2024 for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Neeraj